

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi

PRINCIPAL BENCH – COURT NO. 1

Service Tax Appeal No. 50672 Of 2019

[Arising out of Order-in-Appeal No. 87(SRM)ST/JDR/2018-19 dated 13.08.2018
passed by the Commissioner (Appeals) of Central Goods, Service Tax, Jodhpur]

Nagar Nigam

Cad Circle, Dussehera Maidan
Koshorepura, Dadabari, Kota
Rajasthan-324001

: Appellant

Versus

**Commissioner of Central Goods,
Service Tax, Customs and Central
Excise**

G-105, New Industrial Area, Opp. Diesel Shed,
Basni, Jodhpur-Rajasthan

: Respondent

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative for the Respondent

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER No.55764/2024

Date of Hearing:08.05.2024

Date of Decision:08.05.2024

JUSTICE DILIP GUPTA

A certificate in Form-4 has been issued to the appellant
regarding full and final settlement of the tax dues. The appeal
therefore stands dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

G.Y.

